

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.40412 of 2015

(Arising out of common Orders-in-Appeal No.CMB-CEX-000-APP-201-14 to CMB-CEX-000-APP-214-14 dt.19.11.2014 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals-I), Coimbatore)

M/s.Mak Controls & Systems (P) Ltd Unit II

Appellant

No.7/41-B, Avinashi Road, Civil Aerodrome Post,
Coimbatore - 641 014.

Vs

Commissioner of Central Excise

Respondent

6/7, A.T.D.Street, Race Course Road, Coimbatore – 641 018.

APPEARANCE:

For the Appellant : Sh.R.Balagopal, Consultant

For the Respondent : Sh. S.Balakumar, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :27.10.2020

DATE OF DECISION :27.10.2020

FINAL ORDER No. 41002/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Vsr